IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India .... Applicant/petitioner
Vs.
Era Infra Engineering Ltd. .... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 28.03.2018

Coram:
CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the Financial Creditor Mr. Nesar Ahmad, PCS
Mr. Rohit Chaudhary,
Mr. Ahsan Ahmad, Advs.
Ms. Shikha Singh, ACS

For the Respondent : Mr. Nachiketa Suri, Adv.

ORDER

Learned counsel for the respondent states that superseding the earlier counsel Mr. Manoj K. Singh he has now been appointed by the respondent-Corporate Debtor. However, he has no vaklatnama or authorization to appear. He undertakes to file his vaklatnama within two days. If no vakalatnama is filed by him then the matter shall proceed and arguments shall be heard. No further adjournment shall be granted.

List for arguments on 02.04.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

28.03.2018
Vineet